

FORM C
SUBMISSION OF CLAIM BY FINANCIAL CREDITORS
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

24.01.2022

From
Chief Manager,
State Bank of India,
Kohinoor Visakha PBC(15380),
Visakhapatnam 530003.

To
The Interim Resolution Professional / Resolution Professional
Mr.Sunakara Venkateswara Rao,
IBBI/IPA-002-IP-N01007/2020-2021/13446
Visakhapatnam.

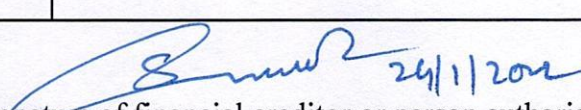
Subject: Submission of claim and proof of claim.

Madam/Sir,

Kohinoor VisakhaPBC 15380, SBI, hereby submits this claim in respect of the corporate insolvency resolution process of [name of corporate debtor]. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	SBI,Kohinoor Visakha PBC 15380
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	State Bank of India
3.	Address and email address of the financial creditor for correspondence	#7-5-184,OCEAN VIEW LAYOUT, BEACH ROAD, VISAKHAPATNAM 530003. SBI.15380@SBI.CO.IN
4.	Details of claim, if it is made against corporate debtor as principal borrower: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the	OD 35007032899 o/s of Rs 10,38,961(Rupees ten Lakh thirty eight thousand nine hundred sixty one only). Security fixed deposit



	guarantee, and the date it was given) (iv) Name and address of the guarantor(s)	34354325887 of Rs 15,31,913/-(Fifteen lakhs thirty one thousand nine hundred thirteen only.)
5.	Details of claim, if it is made against corporate debtor as guarantor: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the principal borrower	Nil
6.	Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor: (i) Amount of claim (ii) Name and address of the beneficiary	OD 35007032899 o/s of Rs 10,38,961(Rupees ten Lakh thirty eight thousand nine hundred sixty one only). Security fixed deposit 34354325887 of Rs 15,31,913/-(Fifteen lakhs thirty one thousand nine hundred thirteen only.)
7.	Details of how and when debt incurred	OD AVAILED ON 19.06.2015
8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	Nil
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan.	35007032899
 24/1/2022 (Signature of financial creditor or person authorised to act on its behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]		
Name in SUVVARI RAMAKRISHNA		



Position with or in relation to creditor

एस. रामकृष्णा / S. RAMAKRISHNA
मुख्य प्रबंधक/Chief Manager

Address of person signing

SS No.R-11946
भारतीय स्टेट बैंक, कोहीनोर विशाखा पी सी को-15380
SBI, Kohinoor Visakha PBC-15380

*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

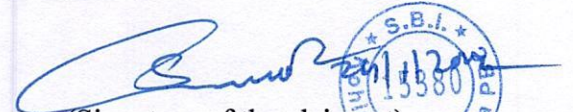
DECLARATION

I, SUVVARI RAMAKRISHNA, currently residing at VISAKHAPATNAM, do hereby declare and state as follows: -

1. M/s Lloyds Shipping Private Limited, the corporate debtor was, at the insolvency commencement date, being the 27th day of October 2021, actually indebted to me for a sum of Rs. 10,38,961(Rupees Ten Lakhs thirty eight thousand nine hundred sixty one only).
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Please list the documents relied on as evidence of claim.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
6. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 24.01.2022

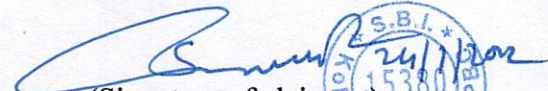
Place: VISAKHAPATNAM


(Signature of the claimant)

VERIFICATION

I, SUVVARI RAMAKRISHNA the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Vishakapatnam on this 24th day of January, 2022


(Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]
